

you may kindly take up Question Nos. 560 and 562 together. In this way you will be able to win victory at two fronts at a time.

[English]

Deportation of Foreigners from Assam

*560. SHRI ABDUL HAMID: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of foreigners deported from Assam as per Assam Accord since 1985;

(b) whether such persons have been accepted by the Bangladesh Government; and

(c) if not, their present place of stay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) According to this State Government of Assam, 7974 foreigners have been expelled from Assam upto 31st January, 1989.

(b) The foreigners mentioned above were pushed across the border in accordance with the commitment given by the Bangladesh Government in 1972 that all the post-25-Mar' 71 refugees from Bangladesh would be accepted back.

(c) There is no specific information about their present place of stay.

Enquiries under the illegal migrants (Determination by Tribunals) Act, 1983

*562. SHRI ABDUL HAMID: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that under the purview of the Illegal Migrants

(Determination by Tribunals) Act, 1983 a large number of Tribunals have been constituted in Assam;

(b) if so, the number of the Tribunals constituted so far;

(c) the amount being spent on these Tribunals; and

(d) the number of cases disposed of per annum by these Tribunals and the number of cases pending before the Tribunals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) and (b). Under this Act, 17 Tribunals have been constituted by the State Government of Assam and one Appellate Tribunal by the Central Government.

(c) According to the information furnished by State Government, approx. Rs. 1.60 crores have so far been spent on these Tribunals (upto 31.3.1988).

(d) According to the State Government these Tribunals disposed of 99 cases in 1986; 105 cases in 1987 and 1676 cases in 1988. The pendency as on 31.1.1989 was 11,406.

SHRI ABDUL HAMID: Mr. Speaker, Sir, the hon. Minister has stated that upto 31st January, 1989, 7974 persons have been deported from Assam as foreigners. He has also stated that there is a commitment between the Government of India and the Bangladesh Government that all the post-25-Mar' 1971 refugees will be as per the commitment accepted by the Bangladesh Government. But in reality what is going on in Assam is, the Assam Police had forcibly driven out the Indian citizens across the border and left them in jungles. But they are not accepted by the Bangladesh Government. Therefore, I want to know from the